

12.56 hrs.

## JOINT COMMITTEE ON CHRISTIAN MARRIAGE AND MATRIMONIAL CAUSES BILL

## FILLING UP VACANCY CAUSED BY DEATH OF MEMBER

**Shrimati Renu Chakravartty** (Barackpore): I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Christian Marriage and Matrimonial Causes Bill, 1962, in the vacancy caused by the death of Shri Thomas Srinivasan and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee".

**Mr. Speaker:** The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Christian Marriage and Matrimonial Causes Bill, 1962, in the vacancy caused by the death of Shri Thomas Srinivasan and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee".

*The motion was adopted.*

12.57 hrs.

## STATEMENT ON AFFAIRS OF SERAJUDDIN AND COMPANY

**The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** Sir, as I have already informed the House, I had arranged for the Attorney-General to see the papers, which had been obtained by the Criminal Investigation Department, of Messrs Serajuddin and Co. as well as some connected papers, and to advise me as to what, if any, further inquiry or action might be

taken. The Attorney-General did not, and could not, in the circumstances, carry out any full inquiry. He had to proceed on the limited materials before him. On the basis of these, he has advised that a full inquiry should be made in regard to the entries in Serajuddin's papers relating to Shri Keshav Dev Malaviya. I informed Shri Keshav Dev Malaviya of this advice of the Attorney-General. He welcomed the idea of a fuller inquiry into the facts and papers, many of which were not before the Attorney-General.

I have requested the Chief Justice of India to suggest the name of a Judge of the Supreme Court who might be entrusted with this fuller inquiry.

**Shri Hari Vishnu Kamath:** Judicial inquiry.

**Shri Surendranath Dwivedy** (Kendrapara): We welcome the statement of the Prime Minister that the Chief Justice of India has been asked to make a thorough inquiry into this whole affair. At the same time, I would like to know whether by this time, the Prime Minister has received the report of the inquiry that was being conducted by the Central Intelligence Department. Or is the inquiry still proceeding?

**Shri Jawaharlal Nehru:** About what?

**Mr. Speaker:** The inquiry conducted into this matter by the Central Intelligence Department—whether any report had been received?

**Shri Jawaharlal Nehru:** No, Sir. I had received some papers. When I referred this matter to the Attorney-General, I sent them on to him. Since then, I have received nothing from them.

**Shri Surendranath Dwivedy:** It was stated here that this matter was being referred to the Attorney-General. I put that question to the Home Minister, because earlier the